

आयकर अपीलिय अधिकरण, चण्डीगढ़ न्यायपीठ "बी", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH "B", CHANDIGARH
(VIRTUAL COURT)

श्री एन.के.सैनी, उपाध्यक्ष एवं श्री संजय गर्ग, न्यायिक सदस्य
BEFORE: SHRI. N.K.SAINI, VP & SHRI , SANJAY GARG, JM

आयकर अपील सं./ ITA Nos. 1189 to 1192/Chd/2019
निर्धारण वर्ष / Assessment Year : 2011-12

Smt. Aarti Verma C/o Vineet Thakral, Advocate, H.No. 1491, Sector-4, Panchkula, Haryana	बनाम	ITO, W-1(3) Sector-17 Chandigarh
स्थायी लेखा सं./PAN NO: ADYPV5033B		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : Shri Vineet Thakral, Advocate
राजस्व की ओर से/ Revenue by : Shri Arvind Sudarshan, JCIT (Sr. DR)
सुनवाई की तारीख/Date of Hearing : 08/06/2020
उद्घोषणा की तारीख/Date of Pronouncement : 08/06/2020

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT

All the above appeals are filed by the Assessee against the separate orders of the Ld. CIT(A)-1, Chandigarh dt. 28/06/2019 in ITA No. 1189 & 1192/Chd/2019 and 06/06/2019 in ITA No. 1190 & 1191/Chd/2019.

2. The Ld. Counsel for the Assessee furnished an application for withdrawal of these appeals stating therein as under:

Misc. application for withdrawal of appeals No. ITA 1189/CHANDI/2019 to 1192/CHANDI/2019 (Total 4 appeals) listed for hearing on 08.06.2020

RESPECTFULLY SHOWETH:

1. That the appellant has filed above mentioned 4 appeals (appeal no. ITA 1189/CHANDI/2019 to 1192/CHANDI/2019) before this Hon'ble Bench against the orders passed by Commissioner of Income Tax (Appeals)-I, Chandigarh.
2. The said appeals were listed for hearing on 18.3.2020 and were adjourned due to outbreak of Novel coronavirus. Now, the appeals are fixed for hearing on 08.06.2020 (Monday).
3. That in the meanwhile, the central government has introduced Amnesty Scheme i.e. The Direct Tax Vivad Se Vishwas Act, 2020. In terms of the said scheme, the assessee appellant has also filed declaration in form -1 vide application dated 21.03.2020.
4. That the declaration filed by the assessee has been accepted by the designated authority and in this regard certificate dated 11.05.2020 bearing No 337036520110520 has been issued. The copy of the said certificate is annexed herewith as annexure A-I.

5. That in terms of the provisions of the scheme, the assessee- appellant is withdrawing all above said four appeals.

It is, therefore, prayed that the present application may be allowed and the assessee may be allowed to withdraw the all four appeals.

Thanking you,
Yours faithfully,

Sd/-
Aarti Verma

3. During the course of hearing the Ld. Counsel for the Assessee submitted that the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form No. 3, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore all the above appeals of the assessee may be allowed to be withdrawn.

4. The Ld. Sr. DR did not object if appeals of the assessee are dismissed as withdrawn.

5. In view of the above the appeals of the assessee are dismissed as withdrawn.

6. In the result, appeals of the assessee are dismissed.

(Order pronounced in the open Court on 08/06/2020)

Sd/-
संजय गर्ग
(SANJAY GARG)
न्यायिक सदस्य/ Judicial Member
AG
Date: 08/06/2020

Sd/-
एन.के.सैनी,
(N.K. SAINI)
उपाध्यक्ष / VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File